

**IN THE INCOME TAX APPELLATE TRIBUNAL,
MUMBAI BENCH "A", MUMBAI**

**BEFORE SHRI NARENDER KUMAR CHOUDHRY, JUDICIAL MEMBER
AND
SHRI OMKARESHWAR CHIDARA, ACCOUNTANT MEMBER**

**ITA No.1826/M/2024
Assessment Year: 2024-25**

M/s. Angel Xpress Foundation, 601, 6 th Floor Satguru Dhrishti, Kahr Pali Road, Khar West, Mumbai – 400 052 PAN: AALCA1104B (Appellant)	Vs.	Commissioner of Income Tax (Exemptions) Room No.601, 6 th Floor, Cumbala Hill, MTNL Bldg., Pedder Road, Maharashtra- 400 026 (Respondent)
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Present for:

Assessee by : None

Revenue by : Shri Ajay Chandra, D.R.

Date of Hearing : 27 . 06 . 2024

Date of Pronouncement : 31 . 07 . 2024

O R D E R

Per : Narender Kumar Choudhry, Judicial Member:

This appeal has been preferred by the Assessee against the order dated 05.12.2023, impugned herein, passed by the Ld. Commissioner of Income Tax (Exemptions) (in short Ld. Commissioner) under section 80G(5) of the Income Tax Act, 1961 (in short 'the Act') for the A.Y. 2024-25.

2. At the outset, we observe as it clearly appears from Form No.36 that this appeal is against the order dated 05.12.2023 passed by the CIT(E), which in fact has also been challenged by filing another appeal i.e. ITA No.1807/M/2024 which has already been decided by us vide order dated **31-07-2024**, hence, this appeal is liable to be dismissed being infructuous.

3. In the result, the appeal filed by the Appellant under consideration is dismissed being infructuous.

Order pronounced in the open court on 31.07.2024.

**Sd/-
(OMKARESHWAR CHIDARA)
ACCOUNTANT MEMBER**

**Sd/-
(NARENDER KUMAR CHOUDHRY)
JUDICIAL MEMBER**

* Kishore, Sr. P.S.

Copy to: The Appellant
The Respondent
The CIT, Concerned, Mumbai
The DR Concerned Bench

//True Copy//

By Order

Dy/Asstt. Registrar, ITAT, Mumbai.